

(d) if so, the steps taken to provide jobs to all the genuine oustees?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) (a) and (b): The rehabilitation of families displaced on account of various projects of oil companies in Gujarat is done by way of monetary compensation and providing employment to such persons who fulfil the eligibility criteria set by the companies subject to availability of vacancies.

(c) No, sir.

(d) Does not arise.

Spurious Cylinder

4267. SHRI ILIYAS AZMI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that a large number of spurious LPG Cylinders are in circulation in different parts of the country; and

(b) if so, the preventive steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) No report of circulation of spurious cylinders has been recently received. However, spurious cylinders are detected/ received at the LPG bottling plants during checks on empty cylinders received from distributors/ transporters.

(b) Inspections are carried out by field staff of LPG marketing companies to detect circulation of spurious cylinders with the distributors and transporters. However, on inspection, the spurious cylinders are mostly detected at bottling plants, where they are crushed and destroyed. When transporters and distributors are found in possession of and selling or circulating spurious cylinders, warning is issued to them and a penal recovery of Rs. 1800/- per spurious cylinder is made from them.

Development of Mega/Metro Cities

4268. SHRI SURESH PRABHU : Will the PRIME MINISTER be pleased to state :

(a) the amount spent during the last five years on the development of metro cities in the country;

(b) the details of the demands made by the various States for the development of mega cities; and

(c) the steps taken by the Government for the infrastructural development of such metro/mega cities?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Urban Development being a State subject the details of

amounts spent on the development of metro cities are not maintained at the Government of India level. Accordingly, it is not possible to indicate the expenditure details in respect of metropolitan development programmes taken up during the last five years. However, under the Centrally Sponsored Scheme of Infrastructural Development in Mega Cities, the amounts reported to have been spent by the selected mega cities during the last five years are as follows :-

City	Amount spent (Rs. in Crores)
Bombay	82.02
Calcutta	79.31
Madras	54.33
Bangalore	00.02
Hyderabad	47.30

(b) Under the Mega City Scheme, the concerned State Level Sanctioning Committees have approved projects involving the following estimated costs :-

City	Estimated Cost (Rs. in Crores)
Bombay	266.83
Calcutta	334.50
Madras	132.93
Bangalore	260.23
Hyderabad	251.17

The Mega City Scheme envisage the following financing pattern :-

Central Share 25%, State Share 25%, Institutional Financial 50%. The concerned State Governments have demanded that 25% of the approved project cost above be released to them as Central Share.

(c) Under the Centrally Sponsored Mega City Scheme, the following amounts have been released to the mega cities as Central assistance during 1993-96 :-

Year	Amount of Central assistance released (Rs. in crores)
1993-94	70.00 (released by Planning Commission)
1994-95	74.50
1995-96	83.90

To assist the mega cities in obtaining the required institutional finance under the Scheme, the Government

of India has requested Housing & Urban Development Corporation (HUDCO) to sanction loans to the Mega City Project nodal agencies. HUDCO has agreed to consider the requests of such agencies.

[Translation]

CAPART

4269. SHRI D.P. YADAV :
SHRI JAI PRAKASH AGARWAL :
SHRI MURALIDHAR JENA :
SHRI K.S.R. MURTHY :
SHRI P.C. THOMAS :
SHRI RAMESH CHENNITHALA :
DR. KRUPASINDHU BHOI :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

- whether the Government have sanctioned projects through CAPART for rural development;
- the criteria adopted by CAPART for providing loans and grants to voluntary organisations;
- the names of projects sanctioned by the CAPART, State-wise including NCT of Delhi during the last three years;
- the details of amount released to the voluntary agencies;
- the State-wise details of achievements made in Rural Development Schemes by V.O.s;
- allocation and expenditure by CAPART, year-wise and State-wise for the last three years;
- whether the Government have a proposal to review the projects sanctioned by the Council for Advancement of People and Rural Technology (CAPART); and
- if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir.

(b) to (e). CAPART provides financial assistance to voluntary agencies having at least 3 years experience after registration as a Society under the Societies Registration Act of 1860 or under the corresponding State Act, or as a Trust Registered under the Indian Trusts Act, 1882 or the Charitable and Religious Trusts Act, 1920 for undertaking rural development projects covering the following programmes/schemes :-

- Jawahar Rozgar Yojana (JRY)
- Integrated Rural Development Programme (IRDP)

- Development of Women & Children in Rural Areas (DWCRA)
- Accelerated Rural Water Supply Programme (ARWSP)
- Central Rural Sanitation Programme (CRSP)
- Indira Awas Yojana (IAY)
- Training of Panchayati Raj Functionaries (PR)
- Promotion of Voluntary Action in Rural Development (PC)
- Organisation of Beneficiaries (OB)
- Advancement of Rural Technology Scheme (ARTS)

While considering project proposals for financial assistance, inter-alia, the technical feasibility and economic viability of the project proposals and the administrative capability of the voluntary organisation are taken into account.

A Statement giving State-wise details of the number of voluntary agencies assisted, number of projects sanctioned, amount sanctioned and amount released by CAPART since its inception and upto 30.3.1996 is attached.

(f) CAPART does not make State-wise allocation of funds. Funds are sanctioned and released to the voluntary agencies based on the project proposals received and approved by CAPART. However, the expenditure of CAPART during the last three years was as under :

Year	Expenditure (Rs. in crores)
1993-94	62.54
1994-95	49.54
1995-96	57.10

(g) and (h). CAPART has reported that all projects sanctioned by it are periodically monitored and evaluated as per the prescribed procedure. CAPART has further reported that it has strengthened the monitoring and evaluation mechanism. Now, for every project, three evaluations are generally undertaken, namely, pre-funding appraisal, mid-term evaluation and final evaluation. However, where there is documentary evidence available with CAPART that atleast one CAPART assisted project had been completed satisfactorily by the voluntary organisation in the same or related field, pre-funding appraisal may be dispensed with. Also, in such cases the voluntary organisation should have had a good track record with CAPART.